

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref Petition No.: 35/MP/2011,36/MP/2011/
38/MP/2011,39/MP/2011,40/MP/2011,41/MP/2011,
42/MP/2011,43/MP/2011,44/MP/2011,45/MP/2011,
48/MP/2011,49/MP/2011,50/MP/2011,51/MP/2011,
52/MP/2011,53/MP/2011,54/MP/2011,59/MP/2011,
60/MP/2011,61/MP/2011,62/MP/2011,63/MP/2011,
64/MP/2011,65/MP/2011,66/MP/2011,67/MP/2011,
74/MP/2011,75/MP/2011,77/MP/2011 (29 Petitions)

Date: 16.08.2011

To
Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Subject: Recovery of additional cost incurred consequent to pay revision of Employees & CISF for all NTPC Stations from 1.1.2006 to 31.3.2009

Sir,

Please refer to your petitions mentioned above. In this connection, I request you to furnish the following additional information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.8.2011, in respect of all the 29 petitions:

1. The details of Pay Commission recommendation and details of implementation of Pay revision along with deviation from the Pay Commission recommendation, if any. (for example, if the pay panel has recommended allowances up to maximum of say 85% of pay, then actual allowed by the company shall be indicated);
2. The petitioner should calculate the saving in heat-rate, APC and Sp. Oil Consumption with reference to norms in absolute terms (in Rs. Crores) and furnish the details or else provide the details of price and GCV of coal and secondary fuel oil on monthly basis. They should also furnish the actual Heat-rate, Sp. Oil consumption and Aux. power consumption on monthly basis.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)